

To,
The hon'ble Registrar
National Green Tribunal
Eastern Zone Bench

OA-116/2026/EZ

Subject :- Application U/S – 14 and 15 of the NGT Act 2010 for Demolition of illegal construction on a river and restoration of ecological balance.

Respected sir,

I wish to bring to your notice that illegal contraction has been carried out on the Kangsabati river at Panskura, Ward No – 4, P.O & P.S – Panskura, Dist – Purba Medinipur, State - West Bengal.

This unlawful encroachment is obstructing the natural flow of the river damaging the environment and increasing the risk of flooding.

Despite the local authorities No effective action has been taken . The illegal structures are in clear violation of environmental loses and river protection norms.

I therefore humbly request the honble tribunal to kindly direct the concerned authorities to stop the illegal construction Immediately.

Demolish the unlawful strictures and restore the river to its natural condition.

Thanking you for yours kind intervention.

The name and address of the Person carrying out the illegal contractor are mentioned below:

Sk Mohamad Rofik, S/O - Late Sk Reyat Ali
Vill – Dakshin Gopalpur, Ward No – 04
P.O & P.S – Panskura, Dist – Purba Medinipur,
West Bengal, Pin No - 721139

1) I am submitting, photographs as evidence of the illegal construction

Date - 9/01/2026

Yours Faithfully
S. K. Jaber Ali
S/O - Late Sk Haydar Ali
Vill – Dakshin Gopalpur
Ward No – 04
P.O & P.S – Panskura
Dist – Purba Medinipur
West Bengal
Mob :- 9679843488

NGT, EZB, KOLKATA
Receipt No. NGT/P2B/161/33
Date 13/01/2026

